



Government of Jammu & Kashmir
Housing & Urban Development Department,
Civil Secretariat, Jammu/Kashmir

Notification

Jammu, the 25th, December, 2023

S.O.- 630 **Whereas**, in term of Section -13 of the Jammu and Kashmir ,
Municipal Act, 2000, the term of office of elected members of Municipal
Councils and Municipal Committees, of Urban Local Bodies of Jammu/
Kashmir, expired in the month of November 2023; and

Whereas, the department in terms of sub-section (2-A) of Section 14
and sub section (1) of Section 269 of the Jammu & Kashmir Municipal Act,
2000, appointed Deputy Commissioners/Additional District Development
Commissioners of the respective Districts, as Administrators of Municipal
Councils/Committees vide S.O. 595 dated 29.11.2023; and

Whereas, Presidents of the following Councils/Committees of Jammu
Division approached the Hon'ble High Court at Jammu in the writ petition No.
WP(C)No. 2942/2023, CM No. 7026/2023 titled Mohd. Arif and others Vs UT
of Jammu and Kashmir and Ors. challenging the communication No.
DULBJ/2023/4200 Dated 18.10.2023 of Director Urban Local Bodies, Jammu:

1. Mohd. Arif S/o Mohd. Ayoub
R/o Ward No. 16, Rajouri President
Municipal Council, Rajouri.
2. Shakeel Ahmed Mir S/o Abdul Aziz Mir
R/o Ward No.7, Thanamandi,
President Municipal Committee, Thanamandi.
3. Mumtaz Ahmed S/o Sahib Din
R/o Ward No. 7, Surankote
President Municipal Committee, Surankote
4. Sunil Sharma S/o Sh. Labhu Ram
R/O Ward No.16, Poonch,
President Municipal Council, Poonch.

Whereas, the Hon'ble High Court vide interim Order dated 24.11.2023
inter-alia directed as under:-

***“List on 06.12.2023. Till then, impugned order shall stay and
petitioners shall continue as Presidents of the respective
municipalities”.***

Whereas, pursuant to the aforementioned order, administrators were not appointed in respect of the above mentioned Councils/Committees; and

Whereas, the Hon'ble High Court has now disposed of the aforesaid writ petition vide order dated 22.12.2023 and the operative part of the said order is reproduced as under:

“Therefore, in the present case when the petitioners came to be elected as President of their respective municipal Committee/Council the duration of the respective municipality for five (5) years is to be counted for its termination date and the petitioners cannot out stay the said five (5) years of tenure. Thus, with respect to each municipality in reference in the present case, the date of election of the petitioners as presidents of respective municipalities is to be read and reckoned as first meeting of the municipality and five (5) years term to be counted there from so as to coincide with the term of office of the petitioners as president for five (5) years with term of five (5) years their respective municipalities.”

Whereas, the term of office of the petitioners stand expired in the month of November, 2023 itself in terms of the rule position and aforementioned Court Order;

Now, therefore, in exercise of powers conferred by sub-section (2-A) of Section 14 and sub section (1) of Section 269 of the Jammu & Kashmir Municipal Act, 2000, the Government hereby appoints Deputy Commissioners/Additional District Development Commissioners of the following Municipal Council /Municipal Committee, as Administrators(s), for a period of six months or until the establishment of the Municipality, whichever is earlier, namely:-

S.No.	Name of the Municipality	Name of the Administrator	District
1	Municipal Council, Poonch	Deputy Commissioner	Poonch
2	Municipal Council, Rajouri	Deputy Commissioner	Rajouri
3	Municipal Committee, Thanamandi	Additional District Development Commissioner	Rajouri
4	Municipal Committee, Surankote	Additional District Development Commissioner	Poonch

By Order of the Government of Jammu & Kashmir.

Sd/-

(Prashant Goyal)

Principal Secretary to the Government,
Housing & Urban Development Department

No. HUD-LSGoULBK/84/2023-01 (7268319)

DATED : 25 .12.2023

Copy to:

1. All Financial Commissioners (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. All Principal Secretaries to the Government.
4. Director General, J&K Institute of Management, Public Administration and Rural

Development.

6. Principal Secretary to the Lieutenant Governor, J&K.
7. Principal Resident Commissioner, J&K Government, New Delhi.
8. All Commissioners/Secretaries to the Government.
9. Chief Electoral Officer, J&K.
10. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
11. Divisional Commissioner, Kashmir/Jammu.
12. Commissioner Municipal Corporation, Jammu/Srinagar.
13. Director, Urban Local Bodies, Kashmir/Jammu.
14. All HoDs of Housing & Urban Development Department.
15. All District Development Commissioners, J&K.
16. Director, Information, J&K.
17. Chairperson, Special Tribunal, J&K.
18. All Heads of Department/Managing -Directors.
19. Director, Archives, Archaeology and Museums, J&K.
20. Director, Estates, Kashmir/Jammu.
21. Special Secretary (Legal), H &UDD.
22. All Additional District Development Commissioners concerned.
23. General Manager, Government Press, Jammu/Srinagar.
24. Private Secretary to the Chief Secretary, J&K.
25. Private Secretary to Principal Secretary to the Government, Housing & Urban Development Department.
26. In-charge Website, HUDD.
26. Government Order/Stock file.

25.12.2023

(Thannaji Bhat)
Under Secretary to the Government
Housing and Urban Development Department